

**Central Administrative Tribunal
Principal Bench**

**OA No.1498/2018
MA No.1697/2018**

New Delhi, this the 16th day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Shri Sudarshan Chakker Rawat (60 years),
S/o Late Shri K.S. Rawat,
Section Officer (Retired),
Block No.5, House No.585,
Lodhi Colony,
New Delhi.
2. Shari K.M. Varkey (Aged 60 years),
S/o Late Shri Mathai K.V.,
Section Officer (Retired),
235-A, Pocket-C, Mayur Vihar,
Phase-II, Delhi-110091.

...Applicants

(By Advocate : Shri A.K. Srivastava)

Versus

1. Union of India
Through the Secretary,
D/o Personnel & Training,
North Block, New Delhi.
2. Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
3. Secretary,
Department of Economic Affairs,
North Block, New Delhi.

...Respondents

(By Advocate : Shri P.K. Singh for Shri Rajeev Kumar)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicants and Shri P.K. Singh for Shri Rajeev Kumar on receipt of advance notice on behalf of respondents.

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2. For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

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3. The applicants, retired Section Officers, under the respondents have filed the instant OA seeking the following reliefs:-

- “a) to give promotion/notional promotion alongwith all consequential benefits of pay fixation, arrears of pay and allowance, to the applicants from 14.07.2016 or at least from the date when their juniors were given promotion.
- b) to refix their pensionary benefits with arrears,
- c) provide exemplary compensation may be imposed upon the Respondents for mental agony suffered by the Applicants.
- d) Any other order, as may be deemed fit by the Hon'ble Tribunal.”

4. It is submitted that the applicants made number of representations including Annexure-A/10 (Colly), ventilating their grievances to the respondents, however, no orders have been passed thereon till date.

5. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/10 (Colly) representations of the applicants, by passing a speaking and reasoned order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

6. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member(J)

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